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CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

Original Application No: 914/94

Transfar Application No:

DATE OF DECISION: 11.10.94

D.D.Khade

Petitioner

Mr. S.P.Kulkarni

Advocate for the Petitioners

Versus

U.O.I. & Ors.

Respondent

Mr. S S Karkera for Mr. Pradhan

Advocate for the Respondent(s)

CORAM :

The Hon'ble Shri **Justice M.S.Deshpande, Vice Chairman**

The Hon'ble Shri **M.R. Kolhatkar, Member(A)**

1. To be referred to the Reporter or not ? **M**
2. Whether it needs to be circulated to other Benches of the Tribunal ? **M**

  
Vice Chairman

(4)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6  
PREScot ROAD, BOMBAY 1

O.A. NO. 914/94

Dilip Dhau Khade

..Applicant

V/s

Union of India & Ors.

..Respondents

Coram: Hon. Shri Justice M.S. Deshpande, V.C.  
Hon. Shri M.R. Kolhatkar, Member(A)

Appearance:

Mr. S.P. Kulkarni  
Counsel for the applicant

Mr. S.S. Karkera for Mr. P.M. Pradhan  
Counsel for the respondents.

ORAL JUDGMENT:  
(PER: M.S.DESHPANDE, VICE CHAIRMAN)

DATED: 11.10.1994

Shri Karkera, counsel for the respondents files reply of the respondents to day. We have heard the learned counsel. The only direction we need make is that the applicant's case may be considered at the time of selection since he has been registered with the Employment Exchange though he might not have been recommended by the Employment Exchange for the present selection and that the applicant shall not be removed from his present posting until the selection process is completed, except otherwise than by due process of law.

With these directions the O.A. is disposed of.  
No order as to costs.

M.R.Kolhatkar  
(M.R.Kolhatkar)  
Member(A)

M.S.Deshpande  
(M.S.Deshpande)  
Vice Chairman